

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).17180/2017

(Arising out of impugned final judgment and order dated 21-11-2016 in FA No.893/2003 passed by the High Court of Judicature at Allahabad)

GAS AUTHORITY OF INDIA LTD.

Petitioner(s)

VERSUS

RAMESH CHANDRA & ORS.

Respondent(s)

(IA No. 43085/2017 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 23502/2017 (XI)SLP(C) No. 19333/2017 (XI)

(IA No. 43965/2017 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 19224/2017 (XI)

(IA No. 44516/2017 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 25085/2017 (XI)

Date : 24-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Ajit Pudussery, AOR
Mr. K Vijayan, Adv.

For Respondent(s) Mr. Narender Kumar Verma, AOR
Mr. Gaurav Agrawal, AOR

Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, Adv.
Ms. Akriti Chaturvedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after four weeks, as jointly prayed.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)